

**GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
LOK SABHA
UNSTARRED QUESTION NO. : 3205
(To be answered on the 21st December 2023)**

RESTRICTION OF FLYING RIGHTS

3205. SHRI M. SELVARAJ

Will the Minister of CIVIL AVIATION

नागर विमानन मंत्री

be pleased to state:-

(a) whether the Union Government has proposed to restrict flying rights and to expand foreign airlines in the country and if so, the details thereof; and

(b) the reasons and motive thereof?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION

नागर विमानन मंत्रालय में राज्य मंत्री

(GEN. (DR) V. K. SINGH (RETD))

(a) and (b) Operations of foreign airlines are governed by bilateral Air Services Agreement (ASA) between India and the respective country (which has designated the airline). Any foreign airline can operate to/from a point (airport) in India if it is designated as a point of call in the ASA. At present, the Government of India follows a policy of promoting more international operations by Indian carriers from non-metro points either directly or through their own domestic operations. Accordingly, the policy is to not grant any non-metro airport as a new point of call in the ASAs to any foreign carrier.
